

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
CP/11/ND/2024

IN THE MATTER OF:

MFL India Limited

...

Applicant

Under Section 66

Order delivered on 04.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Deepali Mittal
For the RD : Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the RD are present. Ld. Counsel for the RD has submitted that she received a copy of the application by the Counsel for the Applicant and seeks some time to file the report. One week time is granted. List the matter on **23.07.2024**.

Issue notice to Bombay Stock Exchange returnable by **23.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)